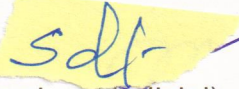


4. On the next date, parties are directed to settle all the differences relating to accounts of the company till date. The learned counsel and the CAs appearing for

the parties are requested to ensure that all the differences between the parties over the accounts of the company are settled amicably so that respondent No.2 can exit from the company at the earliest possible opportunity as directed.



Member (Judicial)
National Company Law Tribunal,
Guwahati Bench, Guwahati.

nkm